In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA./TA/MP No.

shok Kumar Agarwal & Another Versus Shri C.S. Rao & Another

Da of Order Orders

CP 11/2002

21.5.2002

Applicant present in person.

Mr. T.P. Sharma, counsel for the respondents.

Heard the learned counsel for the parties.

The Tribunal vide its order dated 17.8.2001 monnoly/a
has passed the following order:-

"The OA is hereby dismissed. It is open for the applicants to file representations to the respondents in terms of O.M. No. 22/1/2000-CRD dated 6.6.2000 and O.M. No. 22/1/2000-CRD dated, 20.12.2000. For that purpose, the applicants are granted one month's time, and if the applicants file such representations, the respondents shall consider the same within a period of three months thereafter. No. costs."

In pursuance of the order of the Tribunal, the applicants have submitted their representations to the respondents and the respondents had considered the representations of the applicants and have disposed of the same by their order 02.05.2002. In this case, the orders passed by the Tribunal were only to consider the representations of the applicants and dispose¶ of them within a period of three months. Although there is a little delay in implementing the order of the Tribunal by disposing. the representations applicants, the respondents tendered unconditional apology for the delay in disposing representations. We are satisfied that the order the Tribunal has been implemented by the respondents. The CP No. 11/2002, filed by the applicants, is dismissed. Notices are discharged. However, if the applicants still feel aggrieved by

C.A.T. Bench, Jaipur

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. , , , , , , , , , , , , , , , , , , ,	the order passed by the respondents, they are
	liberty to file a fresh OA, if they are so
	advised.
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